

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No.530 of 2020**

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Chandeshwar Mahato, aged about 61 years, S/o Late Dukhu Mahto,  
Resident of Rani Road, Bhuda Basti, P.O. & P.S. Dhanbad, District  
Dhanbad ... .. Petitioner

Versus

1. Jharkhand Mineral Area Development Authority, through its  
Managing Director, having its office at Dhanbad, P.O., P.S. and  
District Dhanbad
2. The Managing Director, Jharkhand Mineral Area Development  
Authority, having its office at Dhanbad, P.O., P.S. and District  
Dhanbad
3. The Secretary, Jharkhand Mineral Area Development Authority,  
having its office at Dhanbad, P.O., P.S. and District Dhanbad
4. Accounts Officer, Jharkhand Mineral Area Development Authority,  
having its office at Dhanbad, P.O., P.S. and District Dhanbad  
... .. Respondents

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Someshwar Roy, Advocate

For the Respondents : Mr. Santosh Kumar Jha, Advocate

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**02/09.07.2020** Heard Mr. Someshwar Roy, learned counsel for the petitioner  
and Mr. Santosh Kumar Jha, A.C. to Mr. Mahavir Prasad Sinha,  
learned counsel for the respondents-JMADA.

This writ petition has been heard through Video Conferencing  
in view of the guidelines of the High Court taking into account the  
situation arising due to COVID-19 pandemic. None of the parties have  
complained about any technical snag of audio-video and with their  
consent this matter has been heard.

The petitioner has preferred this writ petition for direction  
upon the respondents for payment of retiral dues such as Provident  
Fund with contributory benefits, gratuity, Leave Encashment, Group  
Insurance, difference of allowances, benefits of 6<sup>th</sup> Pay Revision w.e.f.  
01.01.2006, benefits of A.C.P. as well as other legitimate dues to which  
the petitioner is entitled.

Mr. Someshwar Roy learned counsel for the petitioner submits  
that the petitioner was working on the post of Peon under Jharkhand  
Mineral Area Development Authority (JMADA) on 28.02.1981 and he

retired on 30.09.2019. He submits that representations dated 11.09.2019 and 30.10.2019 have been filed but no payment has been made.

Mr. Santosh Kumar Jha, A.C. to Mr. Mahavir Prasad Sinha, learned counsel for respondents-JMADA submits that the petitioner may be directed to file fresh representation and respondents-JMADA will consider the case of the petitioner in accordance with rules, regulations, guidelines and the schemes framed in this regard by JMADA.

Accordingly, the petitioner is directed to file fresh representation before respondent no.2 with all the credentials within three weeks. If such representation is filed within the aforesaid period the respondents-JMADA will take decision in accordance with rules, regulations, guidelines and the schemes framed in this regard by JMADA within a period of eight weeks thereafter.

With the above observations and directions, this writ petition stands disposed of.

**(Sanjay Kumar Dwivedi, J.)**

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